

IN THE INCOME TAX APPELLATE TRIBUNAL
PUNE BENCH "A", PUNE

BEFORE SHRI INTURI RAMA RAO, ACCOUNTANT MEMBER
AND
SHRI VINAY BHAMORE, JUDICIAL MEMBER

ITA No.384/PUN/2024
Assessment Year : 2019-20

Cheeli Bapuji, H.No.8-18, Korukonda, Opp. Junior College Street, East Godavari – 533289 Andhra Pradesh PAN : ANJPB6672P	Vs.	Pr.CIT, Nashik-1, Nashik
Appellant		Respondent

Assessee by : None
Revenue by : Shri Keyur Patel, CIT-DR
Date of hearing : 09.07.2024
Date of pronouncement : 09.07.2024

आदेश / ORDER

PER INTURI RAMA RAO, AM:

This is an appeal filed by the assessee directed against the order of Pr.CIT, Nashik-1, dated 28.12.2023 for the assessment year 2019-20.

2. At the outset, we find the appellant filed a letter dated 08.07.2024 seeking permission to withdraw the above captioned appeal, the contents of which read as under :

“I, the above named have filed an appeal for A.Y.2019-20 bearing Appeal No.384/PUN/2024, as I do not want to pursue the said Appeal, I request your Honor’s to kindly allow me to withdraw the said Appeal No.384/PUN/2024 for AY 2019-20.”

3. On the other hand, the Id. Department Representative had expressed 'No objection' to permit the withdrawal of the appeal.

4. In the circumstances, we hereby grant permission to the appellant to withdraw the appeal. Accordingly, the above captioned appeal stands dismissed as withdrawn.

5. In the result, the appeal filed by the assessee is dismissed as withdrawn.

Order pronounced on this 09th day of July, 2024.

Sd/-
(VINAY BHAMORE)
JUDICIAL MEMBER

Dated : 09th July, 2024

Satish

Sd/-
(INTURI RAMA RAO)
ACCOUNTANT MEMBER

Copy of the Order forwarded to :

1. The Appellant.
2. The Respondent.
3. The Pr.CIT concerned
4. DR, ITAT, "A" Bench, Pune.
5. Guard File.

आदशानुसार / BY ORDER,

// True Copy //

Senior Private Secretary
आयकर अपीलिय अधकरण, पुणे / ITAT, Pune